WELFARE (SHRIMATI TVIOHSINA KIDWAI): Sir, I beg to lay on the Table.

- I. A copy each (in English and Hindi) of the following papers:-
 - (i) Annual Account of the Post-Gra-dtiate Institute of Medical Education and Research, Chandigarh, for the year 1981-82, and the Audit Report thereon, together with Review by Government on the Accounts, under sub-section (4) of section 18 of the Post-Graduate Institute of Medical Education and Research. Chandigarh, Act, 1966.
 - (ii) Statement giving reasons for the delay in laying the paper mentioned at (i)

[Placed "in Library. See No. LT-6721183 for (i) and (ii)

II. A copy (in Hindi) of the Annual Report of the Indian Council of Medical Research, New Delhi, for the year 1979-80, together with a statement (in English and Hind;') thereon. [Placed in Library.- See No. LT-6714/83].

श्री रामेश्वर सिंह (उत्तर प्रदेश): उपसभापति महोदय, ग्राप पहले मेरा प्रक्रम ले लीजिये। मैंने नोटिस दिया था कि...

MR. DEPUTY CHAIRMAN: Please do not record this thing. I have not allowed him. Please do not record him.

SHRI RAMESHWAR SINGH*

MR. DEPUTY CHAIRMAN: Please do not record him. We now take up the Calling Attention.

SHRI RAMESHWAR SINGH*

MR. DEPUTY CHAIRMAN: Please do not record him. Yes, Shri Jagannath-rao Joshi. (Interruptions). He is not there. All right, Dr. Bhai Mahavir.

SHRI RAMESHWAR SINGH*

MR. DEPUTY CHAIRMAN: I have not allowed you. Yes, Dr. Bhai Mahavir.

Calling Attention to a mater of urge nee public importance reported increase in atrocities on women and frequent incidents of bride burning in various part of of ihe country

डा० भाई महाबीर (मध्य प्रदेश) : महोदय, मैं देश के भागों में महिलाओं पर होने वाले अत्याचारों में वृद्धि तथा बहुओ की जलाये जाने की प्रायः होने वाली घटनाश्चों के समाचार ग्रौर इसके वारे में सरकार द्वारा उठाये गये कदमों की ग्रीर मंत्री का ध्यान दिला है।

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH): Sir, Government views with great concern the incidents of atrocities on women and frequent incidents of bride burning and of dowry deaths and shares the feeling of the Hon' ble Members of Parliament about these incidents. It is the constant endeavour of Government to deal with such incidents promptly and effectively and bring to book the miscreants who indulge in such reprehensible and anti-social acts.

Government have already initiated action to plug the loopholes in the existing legislation dealing with dowry and rape cases in order to make them more effective and i stringent. The Dowry Prohibition Act, 1961, as it exists, has not proved effective. The Dowry Prohibition (Amendment) Bill is presently pending before Parliament. The Joint Select Committee of Parliament consiituted for this purpose have already gone into the matter thoroughly and submilted the report. The report is under the active consideration of the Government. The Criminal Law (Amendment) Bill 1980 as reported by the Joint Select Committee to make the law relating to rape more sringent will be considered in the current session of Parliament. A Bill for the amendment, of the Indian Penal Code, the Code of Criminal Procedure, and the Indian Evidence Act, to deal with-cases of cruelty to married women and'

^{*}Not recorded.

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[Shri P. Venkatasubbaiah] dowry deaths is proposed to be introduced in the Parliament during the current session. It is proposed to make an additional

provision in the Indian Penal Code to punish the husband or the relative of the husband of the woman who subjects her to cruelty, with imprisonment for a term which may extend to three years and fine. Cruelty is being so defined as to include harassment on account of dowry. The offence will be cognisable and non-bailable. It is also proposed to amend he Evidence Act to permit the court to "resume abetment of husband or relative ■f husband of the suicide of a woman in .certain cases.

I: is also propose to provide for compulsory post-mortem and compulsory inquest in cases in which a woman commits suicide or dies under suspicious circumstances within 7 years of her marriage.

Whenever allegations of involvement of police in some of the incidents of atrocities against women are made, Government looks into them with all seriousness and takes immediate action. Since this matter falls within the purview of the State Governments, they have been advised that the complaints of alleged atrocities against women by police should be promptly looked into and enquiries conducted and the culprits brought to book in the shortest possible time to create a sense of confidence.

Notwithstanding the legislation on the subject and strict enforcement of the laws and rules, the requirements of the situation cannot entirely be met unless the necessary social awareness of these problems is created. Steps in this regard have also been initiated by Government. The State Governments and Union Territories, and Central Social Welfare Board and the State Social Welfare Boards have peen requested to launch anti-dowry campaign to bring about attitudinal changes in the public mind against this evil. Sustained campaign against the dowry evil is also carried out through All India Radio* and Television. I make a fervant appeal to the voluntary organisations, specially the women 'welfare organisations to mobilise

public opinion and enlist the cooperation of the people in the efforts of Government to eradicate this social evil.

Government is taking all possible measures to prevent atrocities against women and enable them to live not only with a sense of security but with dignity and bonour.

डा० भाई महाबीर : श्रीमन मंत्री जी ने जो वनतव्य दिया है उसमें उनकी चिता ग्रौर उनकी भावना के वारे किसी को संदेह नहीं हो सकता । दुर्भाग्य की बात यह है कि सरकार की भावनाएं या तो प्रशासन तक पहुंचती नहीं या-पहुंचने के बाद भी जिनके हाथ में कानन ग्रीर व्यवस्था का संचालन है उनके ऊपर कोई ग्रसर नहीं करतीं । ग्रगर करती, तो कम से कम ग्राज जिस तरह से हमारी बहनों ग्रीर बेटियों के ऊपर ग्रत्याचार बढ़ते जा रहे हैं वे बढ़ते हुए दिखाई न देते । महोदय पिछली जन के सिर्फ ब्राठ दिनों में ब्रकेले दिल्ली के अंदर 16 मौतें दहेज के संबंध में हुई । यह 16 की गिनती मैं सिर्फ कहने के लिए नहीं बता रहा हं। ग्रगर कुल गिनती जोडी जाये तो यह हजारों में हो रही है। लेकिन उस सारी गिनती को बताने से मैं नहीं समझता कि कोई वड़ा फायदा होगा। मेरी समझ में सबसे वडी चीज जो ब्राज है वह यह है कि हमारे देश में हमारी बेटियों और बहनों के ऊपर किस तरीके का अत्याचार ग्रार ग्रनाचार हो रहा है। इस संबंध में सारे समाज में एक ग्रापित की भावना तो है, रोष का भाव तो है, लेकिन वह उसको कैसे रोकें इसके बारे में कोई स्पष्ट दिशा उनको मालम नहीं है। हमारे मनचलों की छेडछाड जिसको ईव टीजिंग कहा जाता है उससे लेकर सामृहिक बलात्कार जैसे भंयकर कृत्य जो पश भी नहीं करते वहां तक जो इस देश के बेटियों के साथ व्यवहार

हो रहा है, वह दुनिया के ग्रंदर हमारा सर शर्म से झुका देता है। दुनिया के लोग ग्राते हैं ग्रीर वें हमारे वड़े ऊंचे होटलों को देखकर प्रसन्न नहीं होते जब उनको यह पता लगता है कि ग्रपने कापको सभ्य ग्रीर सुसंस्कृत कहलाने वाला यह देश ग्रपनी वेटियों की मर्यादा की सुरक्षा भी नहीं कर सकता।

महोदय, इस सारे सवाल पर ध्यान:कर्षण के दौरान मैं कुछ तथ्यों की ग्रौर
मंत्री जी का ध्यान दिलाउंगा ग्रौर
ग्राशा करूंगा कि सरकार उनके विषय
में गम्भीरतापूर्वक विचार करके पर्याप्त
कार्यवाही करेगी। सिर्फ कार्यवाही करने
का ग्राश्वासन दे कर ही नहीं बिल्क
पर्याप्त जिसका एडीक्वेट कहना चाहिए
ऐसी कार्यवाही करे।

महोदय, • सबसे पहली चीज मेरे पास यह "बीक" पतिका है इसके ग्रंदर कुछ घटनांए ब्राइड विनंग की और दहेज के लिए की गयी हत्याओं की हैं, ये एक से एक बढ़ कर रोमांचकारी और दिल हिला देने वाली हैं. मंत्री जी के सामने यह जानकारी अवश्य होगी, प्रधान मंत्री जी के सामने भी होगी। लेकिन परिणाम क्या निकेल रहा है इनकी जनकारी का। महोदय, सबसे पहले तो यह होता है कि पुलिस केस ही रजिस्टर नहीं करती, प्रायः केस दर्ज करने के मामले में पुलिस टालमटोल करती है । लेकिन अगर शिकायत सरकार के पास आती है, अखबार में छपती रहती है. लोगों के प्रदर्शन होते है तब पुलिस केस रजिस्टर करती है। उसके बाद यह होता है कि जो तफतीश होनी है, जो इंबेस्टीगेशन होना है, वह जितनी चस्ती से जितनी गम्भीरता से किया जाना चाहिए इस संबंध में बहत कुछ कसर रहती है। समय विताया जाता है और जिन लोगों ने यह जुर्म किये होते हैं उनको बचने के लिए, नयी कहानियां गढ़ने के लिए, जो कोई सबूत हैं उनको मिटा देने के लिए समय और मौका मिल जाता है। महोदय, काफी देर से कही कोर्ट में केस तब ग्राता है।

कार्यवाही के बाद भी लम्बी नतीजा क्या निकलता है ? कई लोग बरी होते जाते हैं । इस रपट में महोदय तीन-चार ऐसी घटनाग्रों का उल्लेख है । तरविंदर कौर 18-12-78 को ब्याही गई ग्रीर मई 1979 के ग्रंदर उसकी मृत्य हो गई या उसकी हत्या कर दी गई। कंचन चोपड़ा फरवरी, 1978 में ब्याही गई ग्रीर जुन, 1979 में उसकी मत्य हो गई , या उसकी हत्या की गई। वीणा नागरथ की एक लेडी सब इंसपेक्टर, जिसके पांच साल के बच्चे ने कोर्ट में जाकर गवाही दी और कहा कि मेरे पापा ने मम्मी को जला दिया। उसका वह वयान टी०वी० के ऊपर भी ग्राया ग्रौर इस लेख में लिखा है कि उस वयान को सून कर टी०बी० देखने वालों के दिल हिल गये होंगे लेकिन हमारे कानन ग्रीर व्यवस्था की प्रणाली ऐसी है कि वह अपराधी भी छूट गया। उस बच्चे ने बार-बार यह कहा कि मैं बड़ा होगा तो गोली चलाना सीख्ंगा और अपनी मां के हत्यारे को जाकर गोली मारूंगा।

क्या हम इस इंतजार में हैं कि हमारी जलने वाली बेटियों के बच्चे जिनके हैं, वे बड़े हों, वे गोली चलाना सीखें और जा कर न्याय प्राप्त करें जो हम उनको देने में असमर्थ हैं ? यदि ऐसा है, तो देश के लिए बड़े दुर्भाग्य की वात है । पर मुझे विश्वास है कि मंत्री जी इस तरह की सम्भावना से स्वयं भी उतने ही दुखी होंगे जितना कि कोई भी सदस्य होगा या भें भी दुखी होऊंगा । पर, महोदय, जो दिल्ली

डा॰ भाई महाबार**े**

के सेशंस जज श्री जे० डी० कपूर जिनको स्पेणल जब के तौर पर इसी काम के लिए निय्वत किया गया है। उन्होंने जो। जजमेंट दिया है उसमें बर्णित स्थिति क्या है ? दो वालें इस बीच में हुई हैं, एक जजमेंट तो श्री एस एम० ग्रप्रवाल डिस्टिवट एण्ड सेशंस जज का स्राया है, जिल्होंने तीन व्यक्तियों को सूधा की हत्या के सम्बन्ध में फासी की सर्जादी है। इस फासी की सजा से जितनी हलचल मची है, उससे हो सकता है ऐसे जघन्य कृत्य करने वालों को फिर से सोचने के लिए बाध्य होना पडे । परन्तु एकाध केस में इस तरह की कठोर सजा देना पर्याप्त नहीं होगा। सारी व्यवस्थाको मुद्यारना भ्रत्यन्त जरूरी रहेगा।

इस सिलसिले में दूसरी महत्व की घटना है श्री जे की कपूर ने जी फैसला दिया है, उसमें उन्होंने दिल्ली युनिविन्टी के कर्मचारी रामपाल को अपनी पत्नी मांति को आत्म-हत्या करने के लिए मजबूर करने के बारे में 'अबेटमेंट टू नुसाइड' सिंह माना है, उन्हों कुछ कापय में पहकर सुनाना चाहता है क्यों के यह मंजा बा में ज्यान दिवाने के लिये मुझे आवा एक मालूम होते हैं

"It seems the more serious view the government expresses (on dowry cases), the more nonchalant and remissful the police turn..."

"In none of the cases received by this court the directions (of Delhi Adminstration) have been complied with. There is not a single case that has been investigated by the SHO of the police station concerned, what to talk of an assistant commissioner of police. In the present case also the SHO went to the spot and directed ':he sub-inspector— who probably had not even investiga-

ted a single case of murder—to prepare the most crucial and important proceedings known as inquest proceedings, and left everything to him. It shows how seriously the SHO, the ACP and other higher authorities were pursuing the instructions. They all need *to* b_e taken to task for dereliction of duty, the judge wrote.

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दो-तान बाक्य ग्रार ज्यान देने लायक है

"Evan the Hon'ble Home Minister and the Hon'ble Prime Minister have been intervening in the debate of Parliament and have been recommending the formation of special cells for investigations in such cases...."

महोदय, क्या स्थिति है कि जिसने एक जज को यह कहने के लिए बाध्य किया? मैं मंत्री जी से जानना चाहता हूं कि क्या ये सारी बातें उनके ध्यान में है कि नहीं? इन स्व कारणों में सिफं मंत्री जी का आश्वासन पर्याप्त नहीं होगा, उनको कुछ ठोस कदम उठाने पड़ेंगे और ऐसे कदम जु: अपराधी को सजा दिलाने में सकारध हों।

यभी तक जो यांकड़े हैं, 1920 में सत्वह केसेज में से ती छट गये। केवल 1 को सजा हुई छोर बाकी ग्रभी पेंडिंग हैं। 1981 में 23 केस र्राजस्टर हुए, 14 दायल में हैं, 5 क्लोज कर दिय गरे (धनट्रेस्ड कह कर) और 2 छट गये, 2 कैंसिल कर दिये झट को मान कर। 1982 में जब सब से ज्यादा हाउरी देशस हुई उस वर्ष के 19 केसेश पेंडिंग हैं इनवस्टीगेशन में, 17 दायल में है, 3 कैंसिल हो गये हैं और 1 अनदेस्ड डिक्लेयर कर दिया गया है। 1985 में 16 केस रजिस्टर हुए मई 31 तक। महोदय, यह सब स्थिति में सिद्ध करने के लिए बता रहा है कि पुलिस की कार्यवाही श्रीर कानुन ग्रीर व्यवस्था हो

चुस्ती के बिना कुछ नहीं हो सकेगा। लेकिन मैं यह भी जानता हं कि यह दोष केवल पुलिस या कानन के सख्त बनाने से दूर नहीं होगा। मेरी जानकारी के मुताबिक अभी तक डाउरी प्रोहिबिशन एक्ट के ग्रंदर केवल तीन-चार रिपोर्टे आयो हैं दहेज कानून का उल्लंघन करने के जर्म से संबंधित। महोदय, सरकार के एक ग्रधिकारी से पूछा गया तो उन्होंने कुछ कारण बताये । वे मझे सही मालम होते हैं। उन्होंने कहा कि ग्राज हमारे जीवन के मूल्य बदलते जा रहे हैं, हमारा वेल्यु सिस्टम टट रहा है। पहले बड़ों की, ग्रध्यापकों की इज्जत होती थी, अब केवल पैसे की इज्जत होती है. समाज का बटलाइजेशन हो रहा है ग्रीर इससे प्रावलम बन रहा है विशेष कर कुछ वर्गों में-उन्होंने नाम लिया पंजाबी वर्ग का जिन में छिना कर दहेज देने की कोशिश की जाती है। कुछ वर्ग हैं, जैसे सिंघी, वनिये, जो खलेग्राम सौदा कर के तय कर लेते हैं। वहां शायद यह नहीं होता । उन्होंने जिस वर्ग के दोष की ग्रीर इंगित किया उस के ग्रंतर्गत में भी अपने को मानता हं-पंजाबी।

श्री रामेश्वर सिंह (उत्तर प्रदेश) : सभी में है।

डा० भाई महाबोर: रामेश्वर जी कह रहे हैं कि बाकी जगह भी है। मैं तो केवल इस प्रधिकारी द्वारा दिया विश्लेषण कह रहा हूं। खुले-आम सौदा कर लेना एक बात है लेकिन सौदा करने की हिम्मत तो करना पर इच्छा रखना और फिर उस के लिए घटिया, तरीके से दबाब डाल कर किसी कन्या के जीवन को वर्बाद करना ज्यादा भ्रापन्तिजनक बात है। जो पार्लियामेंटरी कमेटी बनी थी डाउरी प्रोहिबिशन एक्ट के संबंध में उस ने देखा कि कई राज्यों में

डाउरी प्रोहिबिशन एक्ट के ऊपर श्रमल ही नहीं होता, श्रेय में होता है तो बहुत कम। यहां तक उन्होंने कहा कि गुंटूर डिस्ट्रिक्ट में एक दूल्हे के लिए एक करोड़ रूपये तक के दहेज की बात देखी गयी। कितने मंहगे हो गये दूल्हे इस देश के अंदर। कोई दूल्हा एक करोड़ का विकता हो यह, महोदय, कितनी श्राश्चर्यजनक श्रीर रोमांच पैदा करने वाली बात है। परन्तु सब से महत्व की बात, जिस से मंत्री जी सहमत होंगे, श्रीमन्, यह है कि श्राज समाज के विचार करने की शैली में सुधार की जरूरत है, श्राज जो नैतिकता समाप्त हो गयी है...

श्री उपसभापति : ग्रव ग्राप समाप्त करिए। ग्रीर भी मेस्बर को बोलेंगे।

डा॰ भाई महाबीर : मुझे अपनी बात पूरी कर लेने दीजिये । जो अपने देश के अंदर चोरबाजारी चल रही है और सस्ता रुपया कमाने की धुन है इन सारा चीजों के कारण यह बुराई बढ़ती जा रही है।

ग्रव में मंत्री जी के सामने सुझाव रखना चाहंगा कि कौन सी चीजें हैं जिन के लिए वास्तव में उन को कार्यवाही करनी पड़ेगी। सब से पहली चीज तो यह है कि हम अपने यहां पर यह कानन में संशोधन करें कि कोई भी व्यक्ति जो डाउरी के मामले में अभियक्त हमा हो, उस का वैसा जर्म सिद्ध न भी हो ऐसा व्यक्ति किसी भी इलेक्टेड ग्राफित्स के लिए डिबार कर दिया जाय पंचायत से ले कर पालियामेंट तक। इलेक्शन ला को संशोधित कर के हम ऐसा कर सकते हैं । दूसरे ग्राप कुछ ग्रीर भी कर सकते हैं। ग्रभी तक तो किमिनल ला में ऐसा है कि जब तक जुर्म साबित नहीं होता व्यक्ति को इंनोसेंट माना जाता है--

डा, भाई महावीरी

जब तक वह ग्रपने को इन्नोसेंट साबित न करे तब तक उस को इस मामले में मजरिम समझा जाय, जहां पर इस तरह की अननेचरल मृत्यु हो उस की पत्नी की ! कम्पनी एक्ट में भी इस तरह के संशोधन की जरूरत है कि कोई व्यक्ति जिस पर इस तरह का भ्रारोप लगा है डायरेक्टर या मेनेजर के पद पर न पहुंच सके। सरकार के सामने ये कुछ सुझाव आये हैं मैं चाहता हं कि मंत्री जी उन के ऊपर ग्रमल करें। उस से भी पहले एक मेरेज काँसिलर की व्यवस्था की जाय जिस से पीडित महिला को पुलिस के पास शिकायत न करनी पड़े। यह कौंसिलिंग की सर्विस हो जिस से जिस बहिन को शिकायत हो वह उन के पास जा कर बातचीत के जरिए समझाने-बझाने के माध्यम से उस सवाल को हल कर सके। ऐसे हां हर किसी के पास एक पता या टेलीफोन नम्बर हो जिस पर तुरंत सम्पर्क करके सहायता प्राप्त की जा सके। एक नेशनल कमीशन ग्रान विमेन भी बनाया जाय जो महिलाओं के साथ होने वाले दुर्व्यवहार के बारे में जांच करके तय करे कि किस तरह से महिलाओं को सरक्षा दी जा सकती है।

श्री उपसभापति : एक-एक मेम्बर इतना समय लेगा तो कैसे काम चलेगा।

डा॰ भाई महाबीर : ग्राज ग्राप समय के बारे में ज्यादा आपत्ति कर रहे हैं। मैं ग्रभी ग्रपनी बात समाप्त कर लंगा। ग्राखिरी बात, ग्रपने ही देश के ग्रंदर महिलाग्रों का एक वर्ग है जिन को माइनारिटी के नाम पर ग्रपने बनियादी अधिकार जो कामन सिविल कोड के द्वारा प्राप्त हो सकते हैं वे भी नहीं दिये जा रहे। उन के लिए कानुन में सुधार होना चाहिए व्या सरकार उन बहिनों के ऊपर अन्याय की बात सोच कर उन के लिए न्याय प्राप्त करवायेगी?

Importance

MR DEPUTY SPEAKER: I think the Minister will react to all the observations at the end because the same point is being covered again and again. Please note down and react to all the observations at the end. Shri Dhabe. Pleased don't repeat the points.

SHRIDHAR WASUDEO DHABE (Maharashtra): I am not in the habit of repeating.

श्रीमती रोडा मिस्त्रे (ग्रांध्र प्रदेश) : अयोजीशन के बाद कांग्रेस की बारी आनी चाहिए ।

श्री उपसभापति : इसमें ऐसा नहीं होता ।

श्रीमती रोडा मिस्बो : ग्रापकी मर्जी ।

श्री उपसभापति : मैं अपनी मर्जी से नहीं करता। जो होता है सदन में वही कर रहा हं।

SHRI SHRIDHAR WASUDEO DHA-BE: Madam, this is not a debate. This is Calling Attention. Mr. Deputy Chair-man₅ Sir, I must say with anguish that the Home Minister's statement is most disappointing. The more statements are made by the Minister, and as the judge has said, the more an attempt is made to create a consciousness, the more the dowry deaths are taking place. Also the rape cases are increasing. I would only like to say that the Minister in his own statement, in reply to Unstarred Question No. 7174, on 30-4-83 has given (he figures. And he has made a very curious statement, Sir, that the Government of India is not in a position to get the comparative figures of crimes of deaths by burning from the various State Governments and so they cannot give that information. They have only given information about the Union Territories. Now what is the position in regard to dowry deaths by burning? In Delhi, in

1977 the figures was 311; 1978—327; 1979 -424; 1980—when this Government came into power-408; 1981-535; and 1982-610. And in 1983, I am told that in the first half of the year, the dowry deaths kave gone up to more than 400. So in Delhi city itself the number of dowry deaths has increased from 311 in 1977 to 610 now. The position is similar in Chandigarh. From 24 in 1977, it has gone up to 44 in 1982. In Goa, Diu and Daman, it has gone up from 27 in 1977 to 42 in 1982. Even in Pondicherry the figures have gone up from 13 to 24. So the Minister must take it very seriously. It is no use saying that concious-ness should be increased. What steps has he taken? In the Union Territory of Delhi itself the graph is going up. 1 could understand if the number had come down. So far as dowry deaths are concerned, only the figures of Union Terr-ories can be given, but not of the States. But so far as rape cases are concerned, they have given all the figures. I do not know how they have got them. That is !he reply given on the 6th April, 1983, in the Lok Sabha. In Andhra Pradesh, the rape cases have increased from 157 to 245. In Madhya Pradesh, the figure has gone up from 858 to 1,017. In 1982, the figure for the first six months is 733. In Maharashtra it has gone up from 358 to 505. So on both counts there is increase in the offences against women. I do not understand why the Government has no machinery. I would like to know first why it is not possible to compile at least the figures of death by burning from all the States so that we

Second is the question of investigation. Complaints are made against police officers that they are not registering the cases. Twenty-one complants were sent The Minister replied that only one is substantiated and others are still pending. Why should there be any difficulty in examining any complaint a police officer for not registering a complaint? And it is happening in Delhi, the capital city of India. There is laxity on the part of the Home Ministry not only in giving instructions but in enforcing them. Will the

know what the real position is in the matter.

595 R.S.—8.

Minister issue fresh guidelines that so far as complaints against police officers are concerned, they must be investigated in three months by a higher officer who can deal with the matter?

The position of rape is very serious so far as my State is concerned. Our Ministers are only busy fighting among themselves-the Chief Minister and other Ministers. There is practically no law and order and the cities are turned into cities of rape. Nagpur is the second capital of Maharashtra. Within 1-1/2 months 16 cases of rape and criminal assault have been reported. It is a crying shame. I shall give you only three instances. One Mohan Singh Saingar, a 24 year old youth, barged into the house of Mrs. Vandana Sopan Shinde and raped her after threatening her in the presence of her husband and children. He was under rampage for three hours. The incident took place on 26th May. On June 16 in Control Wadi area a 16 year old unmarried girl was raped by 7 hoodlums at the bus stop. What was the police doing? Nothing. It was watched by a hundred mute witnesses. Because of the rape, her marriage which was scheduled to be held during the course of the week, fell through. One culprit was still at large. On June 21 a young woman from Haldar-pur was raped by four persons in Santra market. This mass rape was not reported by the police. The police received the news about the incident from Ramrao Godbole and Sesharao Vandari but the report was not taken. This is the position. I, therefore, want to know from the honourable Minister why it is not possible to give protection to women, especially in the public places where the offences are taking place, why there is laxity in the Home Ministry. He must also let us know why it is on the increase in the last two years. When the law and order was strictly previously it was very difficult even to molest a woman. There was fear in the minds of the people. Therefore, I want to know what steps the Minister is taking to enforce law and order and prevent the occurrence of these incidents, and to round up goondas and the offenders.

[Shri Shridhar Wasudeo Dhabe]

Lastly, he was appealing to the public to arouse consciousness. Women's organisations are doing a lot of work. In my State it is only women's organisations which are seriously engaged in this effort. But, instead of just leaving it to the women's organisations, the Minister should bring the ncessary Bill before Parliament and pass it. They must take steps; the Home Ministry must issue instructions to all the State Governments, call a conference of Ministers to resolve this question.

श्री सुरज प्रसाद (बिहार): ग्रभी जो वातें पेश की गयी हैं इसमें कोई शक नहीं है कि दहेज के कारण देश में हत्याग्रों की एक तरह से बाढ सी सा गई है ग्रौर सबसे ग्रधिक दहेज के कारण होने वाली हत्यायें जो होती हैं उनकी खबर दिल्ली के ग्रखबारों में प्रकाशित होती है। दिल्ली इसका प्रधान केन्द्र है जहां भारत सरकार का सबसे बडा शासन तंत्र केन्द्रीय सरकार का है। ऐसी ग्रवस्था में इस बात पर विचार करना जरूरी है कि क्या कारण है कि देश के अन्दर हत्याओं की संख्या में बद्धि होती जा रही है। मझे इस सम्बन्ध में यह कहना है कि ग्राजादी के बाद दहेज की प्रथा में काफी वृद्धि हुई है। ग्राजादी से पहले भी दहेज की प्रया थी इस देश में, लेकिन ग्राजादी के बाद दहेज की प्रथा में वृद्धि हो गई और ग्राज दहेज की प्रथा से दहेज लेने की इच्छा इतनी खुनी बन गई है कि लोग हत्या करने से भी बाज नहीं ग्राते हैं । ग्राजादी के पहले महज तथा-कथित उच्च जातियों में ही दहेज की प्रथा थी लेकिन ब्राज हर वर्ग में, पिछडी जातियों में भी, हरिजनों में भी यह बढ़ गई है। इसका मख्य कारण यह है कि हमारे देश का जो सामाजिक यौर ग्राधिक ढांचा है उसमें ग्रसंतुलन है। चटपट धनी बन जाने की इच्छा स्राज इतनी बलवान हो गई है कि महिलाओं को खत्म करने में लोगों को कोई हिचक नहीं होती । दहेज की नंगी तलवार ग्राज महिलाग्रों की गर्दन पर लटकी हुई है धौर महिलाओं को ग्राज महज सोने के ग्रंडे देने वाली मुर्गी समझा जाता है

ग्रौर ज्यों ही वह ग्रंडा देना बन्द कर देती है तो उसको कत्ल कर दिया जाता है। इसलिए यह प्रश्न महज कानुनी दायरे के अन्दर का नहीं है इससे इसका हल नहीं निकल सकता है। सरकार ने इसके लिए कुछ कानून बनाने की बात कही है कि श्रमुक श्रमुक-कानुन में ये ये संशोधन करके इस दिशा में कदम उठाये जा सकते हैं । लेकिन इसमें महज कानन वनाने से कुछ नहीं होगा । कान्न तो बने हए हैं । लेकिन सबसे बड़ा प्रश्न यह है कि सरकार ने जितने भी कानून बनाये हैं उनका ग्रमल नहीं हो पाता । यहां तक कि तिलक लेने के सम्बन्ध में भी कुछ कानून बने हुए हैं, लेकिन वे कानून दूसरे लोगों की बात तो छोड़ दीजिए, जो सरकार के मंत्री हैं वह भी उस कानन को लाग करते नहीं और स्वयं भी अपने बेटे के तिलक या शादी में पैसा लेने में उन्हें कोई ऐतराज नहीं हम्रा करता है। ऐसी स्थिति में सरकार द्वारा जो पारित कानून है वह महज मखौल बनकर रह जाता है। इसलिए मैं चाहता हं कि कानन जो बने इसको सख्ती से लागु करने की दिशा में कदम उठाया जाना चाहिए।

उच्चतम न्यायालय ने एक सुझाव दिया था कि इस चीज को रोकने के बारे में कानून की बात कही थी और यह कहा था कि गृह विभाग में एक सैल इसके लिए बनाया जाना चाहिए जो इस बात की जांच करेगा कि जो हत्यायें होती हैं उनके क्या कारण हैं। मैं सरकार से जानना चाहता हूं कि गृह विभाग के अन्दर यह सैल बनाया गया है? यदि हां तो उसका क्या काम है उसने इसको रोकने के लिए क्या-क्या कदम उठाये हैं, क्या-क्या कार्य किए हैं? दूसरी बात जो उच्चतम न्यायालय ने इस संबंध में सरकार को राय दी है वह यह है कि कोई भी हत्या अगर होती है डाउरी के कारण...

श्री उपसभापति : समाप्त करिये । बहुत से लोग बोलने वाले हैं । श्री सूरज प्रसाद : श्रगर उसकी शादी के सात वर्ष के अन्दर हत्या की जाती है तो इसकी जांच पुलिस के उप-अधीक्षक द्वारा की जानी चाहिये । मैं सरकार से जानना चाहता हूं कि इस दिशा में सरकार ने क्या आदेश अपनी राज्य सरकारों को इस संबंध में दिये हैं ?

तीसरी बात मैं इस संबंध में कहना चाहता हूं कि शव संबंधी परीक्षण के बारे में भी इसमें कहा गया है। इस संबंध में सुप्रीम कोर्ट को रूलिंग यह है कि शव की जांच की जानी चाहिये। इस दिशा में सरकार क्या कदम उठा रही है ? (ब्यवधान)

श्री उपसभापति : ग्राप समाप्त करिये । बहुत से लोग बोलने वाले हैं ।

श्री सूरज प्रसाद: अगर ऐसी बात है तो इस पर बहस कराने से क्या लाभ।

श्री उपसभापित : बहुत से लोग बोलने वाले हैं, आप ही नहीं हैं। आपका हो गया है। आपके 8 मिनट हो रहे हैं। कृपा करके समाप्त करिये।

श्री सूरज प्रसाद : स्त्रियों पर जो जुल्म श्रीर श्रत्याचार होते हैं वे जुल्म श्रीर श्रत्याचार न सिर्फ गुंडे श्रीर बदमाशों के द्वारा होते हैं बल्कि इन स्त्रियों की इज्जत पुलिस द्वारा भी लूटी जाती है। इस प्रकार के प्रमाण हमारे पास हैं। कहें तो मैं पेपर से पढ़ कर सूना दूं।

श्री उपसभापति : पढिये नहीं।

श्री सूरज प्रसाद: मैं यह जानना चाहता हूं कि इस तरह की पुलिस के बारे में झगर रिपोर्ट होती है तो क्या उस पुलिस के खिलाफ सरकार के द्वारा कोई कदम उठाया जाता है? हम लोगों की सूचना यह है कि इनके द्वारा कोई कदम नहीं उठाया जाता।

MR. DEPUTY CHAIRMAN: Now, Shrimati Krishna Kaul.

श्रीमती रोडा मिस्त्रि: ग्राप किस प्रोसी-जर से चल रहे हैं ?

MR. DEPUTY CHAIRMAN: You see, by mistake I passed over her name and called Mr. Suraj Prasad. That is all. Yes, Mrs. Kaul.

श्रीमतीकृष्णाकौल (उत्तर प्रदेश): उपसभापति महोदय, स्त्रियों पर ग्रत्याचार व नई बहुग्रों को जलाना तो अब एक ग्राम वात हो गई है। रोज ही ग्रखबारों में मासिक पवि-काग्रों में इनकी लम्बी-लम्बी दास्तान छपा करती हैं। यह एक मामुली अपराध नहीं है। ग्रपराध तो मानव प्रवृत्ति की विकृति का एक स्वाभाविक सा ग्रंग है ग्रीर ग्रपराध दुनिया के हर कोने में होते रहते हैं परन्त इस प्रकार के अपराध तो हमारे देश में ही होते हैं। ये ऐसे अपराध हैं जिससे हमारी देश की, हमारे राष्ट्र की, हमारे समाज की, हमारी मानवीयता की, समस्त संसार के ग्रागे और स्वयं ग्रपने म्रागे लज्जा से मांखें झुक जाती हैं। यह इतना जधन्य अपराध है कि इसको बयान करना ज्वान की ताकत से वाहर है।

मझे तो केवल इतना कहना है कि बहुओं को जलाने की घटनाएं रोज श्रखवारों में पढ़ने को आती हैं। परन्तू उनके अन्पात में कहीं यह पढने को ग्राम तौर पर नहीं मिलता कि बह जलाने में इतनों को फांसी हई. इतनों को जेल हुई । मैं मंत्री महोदय से इसका कारण जानना चाहंगी । मैं मानती हं कि यह दहेज एक सामाजिक समस्या है और संजा देना न्यायिक काम है। परन्तु ग्रपराध का रोकना, अपराध होने पर अपराधी को पकड़ना, सही तफ्तीश करके उसे सजा पाने की मंजिल तक पहुंचाना तो गह विभाग का दायित्व है। ग्रगर सजा का ग्रनुपात कम है तो क्या पुलिस जांच के दौरान कुछ खामियां, कुछ कमजोरियां रह जाती हैं ? ग्रगर ऐसा हैं तो क्या इस दिजा में विचार किया जा रहा है और क्या कदम उठाये जा रहे हैं ? क्या यह संभव नहीं है कि ऐसे मामलों की तपतीश दरोगा के स्तर से

विभवी ृष्णा कौल

कंचे स्तर के ग्रधिकारी द्वारा कराई जाए । क्या जांच का समय कम नहीं किया जा सकता है ? क्या व्यथित परिवार के सदस्यों को जो अपने धन-दौलत लटाकर भी अपनी बेटी की जान से हाथ धो चुके हैं उनकी पुलिस के दरवाजे खटखटाने की यातना व अवधि किसी प्रकार से कम नहीं की जा सकती है ? क्या इनको ग्राम अपराधों के खिलाफ शिकायत करने वालों से जो बाने बाने भटका करते हैं कुछ अलग प्रकार का मान कर सुनवाई नहीं की जा सकती ? इस विषय में मेरा यह मुझाव है कि जिस प्रकार हरिजन भाइयों को दुःख और तकलीफ पहुंचाने वालों से निपटने के लिए कानून में तरमीम की गई है उसी प्रकार से इन घटनाओं के संबंध में भी कानून में तरमीम की जाय भीर पुरी तफ्तीश का ढांचा बदलकर ऐसा कानन बनाया जाय कि ऐसे जुर्म करने वालों को जल्दी से जल्दी और ज्यादा से ज्यादा सजा दी जाय क्योंकि तजुर्वा यह बताता है कि इन अपराधों के बारे में जो मौजूदा कानून है वह जाहिए है कि काफी नहीं है। अपराधियों को सजा इस प्रकार की मिलनी चाहिए कि वह सब के सामने मिसाल पैदा करे और इस प्रकार के धपराधों को रोका जा सके। इसलिए मेरा विनम्य निवेदन है कि श्रव समय श्रा गया है कि इस कोढ़ को समाज से समाप्त करने के लिए आराम से न बैठा जाय और इसको समाप्त करने के लिए बहुत जस्द और सख्त कदम उदाये जाने चाहिएं क्योंकि यह एक ऐसा कोढ है जिससे हमारे समाज को बचाना बहुत जरूरी हो गया है।

SHRI J. P. GOYAL (Uttar Pradesh): To my mind, Sir, the problem is a very fundamental one. And "why is it so? I feel that our system of marriages is wrong, I mean :o say, so many persons attending the 'barat', parties, so much problem of show, which at least a poor man cannot afford. This menace of bride burning one finds in cities rather than in villages. This we find mostly in Delhi,

which is the capital of the country, in Bombay and other cities where highly educated persons and very rich persons are living; in these families only we are finding mostly and not in the poor families. In poor families of course, one may murder a lady on account of some other reason, but not on account of 'dahez' and all that. My party was agitated about it, and a delegation of five persons, including me, waited on the Law Minister about a month back and then he promised us to bring a Bill. The Minister of State for Home Affairs said that * Bill is coming in the current session of Parliament. I would request the Minister that the Bill should come as soon as possible and I think, it will be unanimously passed; there is no difficulty about it. so that such more deaths are avoided. One suggestion that we made to the Law Minister also was that instead of seven years let it be ten years. And the second thing was about the burden of proof Generally in criminal cases the burden of proof is on the prosecution to prove its case, but in ;> case where a bride is burnt in the house of the husband, how will the prosecution prove its case. An eye-witness may not be there. Once post-mortem takes place and it is found that it is an unnatural death, then, in my submission, the burden should be on the husband. Just as in the case of Col. Anand at Chandigarh,

Importance

MR. DEPUTY CHAIRMAN: Leave: aside that case. Don't comment on it.

SHR1 J, P. GOYAL: If it is found that it is a case of murder and there is no other person in the family, the burden of proof should be on the husband. This is the point which I am emphasising. Otherwise, the purpose of the Bill will be frustrated. This is a novel thing in the criminal law. But we must do it. Now, regarding the marriage system . . . (Interruptions)

श्री उपसभापति : श्राप क्यों बीच में बोल रहे हैं ... (ब्यवधान)

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श्री जगदीश प्रसाद माथुर (उत्तर प्रदेश): वे जला रहे हैं, ये जल रहे हैं \dots (5 यबधान)

SHRIMATI RODA MISTRY: Mr. Deputy Chairman Sir. If you can so in reverse gear you can go down also.

MR. DEPUTY CHAIRMAN: Let us not 20 down

(Interruption)

श्री भा० दे० खोबरागड़े (महाराष्ट्र): उपसभापति महोदय, एक बजने को है, उनकी भी बोलने का समय दिया जाय।

श्री उपसभापति : ग्राप क्यों परेशान हैं।....(व्यवधान) उनके बोलने दीजिये ग्राप के च में कमेंट करने लगते हैं।

SHRI I. P. GOYAL: Of course this Bill is co:Tiing. I would suggest another Bill. That may be a separate Bill re garding tlie marriage system. I come from the western part of U.P. When 1 was a small boy, there was a conference of a number of villages of the Jat com munity. They took a decision that not mon than 5 persons will go in the mar riage procession, including the bridegroon. This continued for twenty years. As icgards dowry, they decided that the father could give about Rs. 100/- in cash to the daughter. He could give one cow or some'hing like that. In ornaments. he could give: ornaments worth Rs. 200|only. He could give one or two pairs of clothes. This was strictly followed by the community. Now we know that the Jat- cornmanity has become very prosper ous and more educated. What I want to say is this by legislation, why should we not stop this wastage? It is a wastage of production and wastage of our man-power. Therefore, I would suggest to the Home Minister that tie should come out simultaneously with another bill regarding our marriage system also.

हक्मदेव नारायण यादव (बिहार): उपसभापति महोदय. ग्रभी जिस विषय पर सदन में हम चर्चा कर रहे हैं इन घटनाओं की चर्चा करने से ही कोई ज्यादा लाभ यहां होने वाला नहीं । महिलाओं का जो शोषण हो रहा है इस शोषण का जो प्रधान कारण है उस कारण को जब तक निम्ल करने की दिशा में सरकार और समाज सिक्रय रूप से कदम नहीं उठायेगा तब तक कोई परिणाम नहीं निकलेगा। केवल सदन में बहस करने से सरकार के जरिये कानन लाग करने से. महिलाओं पर ग्रत्याचार बंद नहीं होंगे। इसके लिये सबसे पहले हमें समाज का मानस बदलना होगा। जब समाज नहीं बदलेगा. समाज के विचार सामाजिक प्रक्रिया नहीं नहीं बदलेंगे. बदलेगी सामाजिक व्यवस्था नहीं बदलेगी तब तक महिलाओं पर जो ग्रत्याचार ग्रीर शोषण हो रहा है वह यद होने वाला नहीं है। इसलिए यह जरूरी है कि ग्राज जो वर्तमान व्यवस्था है इस व्यवस्था में ग्रामल परिवर्तन किया जाए। महिलाग्रों पर ग्रत्याचार की जड़ क्या है? महिलाओं पर जो शोषण होता है. जो अत्याचार होता है उसके दो कारण हैं। महिलाओं पर बलात्कार होता है ग्रौर बलात्कार की जननी है यौन संतुष्टि ग्रीर ग्रत्याचार की जननी है अर्थ संतुष्टि । महिलाओं पर ग्रत्याचार दो दिष्टकोणों से होते हैं। एक तो है यौन संतुष्टि के लिए और दसरा है अर्थ प्राप्ति के लिए । इन दोनों दिष्टकोणों से महिलाग्रों पर ग्रत्याचाः हो रहा है। इसलिए सदन को इन दो दुष्टि होणों पर विचार करना पड़ेगा ग्रीन यह सोचना पड़ेगा कि समाज में इन दोनों पर कितना नियंत्रण किया ज सकता है। एक तो यौन तुष्टि के सवाल को नियंत्रित करना और उधर अर्थ प्राप करने की ग्रतियंद्रित भावना को नियंद्रि करना है। कहने का मतलब यह है बि

[ओ हम्मदेव नारायण यादव]

जब तक देश में पुंजीवादी, कालाबाजारी ग्रौर मभाफाखोरी की व्यवस्था चलती रहेगी तब तक सब जगह यह ग्रत्याचार जारी रहेगा। महिलाग्रों के साथ भी यह जुड़ा हुन्ना है क्योंकि जहां तहां से ग्रर्थ की प्राप्ति ही पंजीवाद की जड़ है, महिलायों के साथ भी ग्राज वही जड गया है इसलिए उनके साथ इस के जोड़ा जा रहा है। इस पर हम को सोचना चाहिये। दूसरा कारण है क्या इस देश के लोग इस बात को मानने को तैयार हैं ज्योंकि हमारे यहां पूरुष प्रधान प्रणाली है पुरुष की प्रधानता है। जिसके कारण सम्पत्ति का उत्तराधिकार पव ही प्राप्त करता है इसलिए आज पुत्री का कोई ब्राधार ही नहीं रह गया है । इसलिए इस व्यवस्था को क्या समाज बदलने के लिए तैयार है। अब पुत्र ही पिता की सम्पत्ति का उत्तराधि-कारी न हो बल्कि पिता की सम्पत्ति का उल्लराधिकारी पुत्री को हो बना दिया जाए। जड तो वहाँ कट जाएगी। सारे लडके उन लडकियों के पीछे दौडते फिरेंगे, लडकों के पीछे लडकियों े दौड़ने का कोई कारण नहीं रहेगा क्योंकि सम्पत्ति की ग्रधिकारिणी वही बनेंगी। प्राज पृष्ष सम्पत्ति का श्रधिकारी है इसलिए उसके पीछे यह सब पाप छिपा हुआ है। क्या कानुन के जि.थे. सामाजिक व्यवस्था के जरिये भ्राप यह बनाने को तैयार हैं। कहने का मतलब यह है कि इसका बदलना चाहिए। दूसरा मैंने जो सवाल श्रापके सामने उठाया है वह यह है कि हम भाग और विलासिता की सामग्री प्रचर माला में बनाते जा रहे हैं। जहां कहीं आप जाइये भोग की सामग्री और विला-सिता को सामग्री, जो विलास और भोग की आधुनिकता है वह दिखाई देती है। वाजार में भोग और विलास की सामग्री

के प्रति हम आकर्षण पैदा करते जा रहे हैं और एक तरफ लोगों की जेब में पैसे नहीं हैं, ऋय शक्ति नहीं है कि भाग ग्रीर विलासिता की सामग्री वे प्राप्त कर सकें। तो अपनी दमित भोग और विलासिता की इच्छा को पूर्ति करने के लिए कहीं न कहीं से उसको ग्रर्थ चाहिये। इसलिए वह यह अर्थ दहेज से प्राप्त करे, चाहे वह यह ग्रर्थ खाने पीने की चीजों में मिलावट कर के प्राप्त करे लेकिन प्रधान कारण है अर्थ की प्राप्ति और उससे पैदा होता है यह सब ग्रत्याचार । भोग ग्रीर विलासिता की सामग्री ग्राप विदेशों से मंगाते हैं। मैंने पहले भी इस बात का इस सदन में जिक्र किया था। मैं एक कमेटी में था, और एक दुकान में गया, मैंने वहां पर उस द्कान में देखा वहां पर विदेशों से मंगाया हथा सेक्स श्र पीलिंग परफयम विक रहा था। कहा कि हिन्दुस्तान जहां पर कमेटी बन रही है क्रिमिनल ला एमेंडमेंट करने के लिए कि बलात्कार को कैसे रोका जाए उस देश में विदेशों मंगाया हुम्रा सेक्स ग्रपीलिंग परफयम बेचा जा रहा है। एक तरफ ग्राप सेक्स ग्रपीलिंग परफ_यम की बौछार करिये, एक तरफ ग्राप भोग ग्रीर विलासिता की सामग्री पैदा करिये, एक तरफ दिल्ली, बम्बई, पटना की सडकों पर उवंशी, रम्भा और मेनका की पायल की झंकार के लिए विदेशों से सारी परम्परा ग्रौर संस्कृति ग्राप ग्रायात करते चलो ग्रीर दूसरी तरफ हिन्द्स्तान के अंदर महिलाओं पर अत्याचार रोको । ये दो बार्ते एक साथ नहीं चलेंगी।

> एक समय दो पंचन चालू, इंसब ठठाए फुलाए गालू।

चलना है तो सीता की निष्ठा और द्रोप दी की स्वच्छंदता दोनों साथ साथ हिन्दुस्तान

में परम्पराएं चली भ्रा रही हैं। यह दो नारियां हिन्दुस्तान कः संस्कृति के ग्रंग हैं। एक तरफ सीता है, एक निष्ठा वाली तो दूसरी तरफ द्रोपदी भी है। द्रोपदी स्वच्छंदता वाली नारी है। लेकिन उस स्वच्छंदता में भी मर्यादा है, नियंत्रण है। क्या सीता और द्रोपदी की परम्परा जो इस देश में रही है उसको मान कर आप चलेंगे? पुरुष को पूरा हक है, आपको परा हक है जितनी चाहे रख लो लेकिन नारियों के ऊपर ग्राप नियंत्रण लगाते हो क्या वहीं छट पुरुष के साथ नारी को भी आप देने को तैयार हैं? पश्चात्य सभ्यता का अन्धानकरण श्राप कर रहे हैं । मैं यह पूछना चाहता हूं कि इंग्लेंड और धमरीका में महिलाओं के साथ बलात्कार क्यों नहीं होता? वहां भी पंजीवादी व्यवस्था है लेकिन वहां सभी को पूरी रोजगार की गारंटी है, महिलाओं को भी अपने ऊपर निर्भर रहने का, ग्रात्म निर्भर बनने का ग्रधिकार मिल गया है और ग्रात्म निर्भरता उनकी जिंदगी में है इसलिए वे पुरुष के ऊपर ग्राश्रित नहीं रहती। जिस समाज में महिला पुरुष पर ग्राश्रित रहेगी उस समाज में पुरुष के जरिये महिलाओं ग्रत्याचार होते रहेंगे। इसलिए सब से जर्री है महिलाओं का पुरुषों पर से ग्राश्रय खत्म महिलाधों को आत्मनिर्भरता की ग्रोर ले चलें। हम उनको पुरुष से ज्यादा अधिकार दें। रोजगार के क्षेत्र में, पंजी के क्षेत्र में, जीवन की निर्भरता के क्षेत्र में, तब कहीं जाकर इसको रोक पाएगे। जड़ को काटना पड़ेगा ग्रौर ग्राखिरी बात, महिलाओं पर यीन तुष्टि और अर्थ प्राप्ति के लिए अस्याचार होते हैं, पद प्रतिष्ठा और पैसे की प्राप्ति के लिए महिलाओं का उपयोग किया जाता है। महिलाएं ग्राज केवल उपभोग की सामग्री नहीं हैं बल्कि महिलाएं उपयोग की

सामग्री बनायी गयो हैं, उनका उपयोग किया जाता है। ग्राज दिल्ली में एस०एस० पी० की पत्नी पुणिमा सिंह का मामला हो, चाहे बिहार में बाबी काण्ड का मामला हो, चाहे राजस्थान में ग्रम्बे प्रसाद को तीन तीन पत्नियों का मामला उठा हो जिसमें कई बड़े बड़े लोग ग्राए हैं, ऐसे एक नहीं अनेकों मामले होंगे जिनको सामने ला दें तो इन महिलाओं के ऊपर जो ग्रत्याचार हुए हैं वे किस कारण से हुए हैं मालुम हो जायगा। महिलाग्नों का उपयोग किया जाता है पद के लिए, प्रतिष्ठा के लिए, उन्नति के प्रोन्नित के लिए, लाइसेंस के लिए, परिमट के लिए या ग्रर्थ उपार्जन के लिए ग्रौर उसमें ग्रगर महिला कहीं कारगर सिद्ध नहीं होती तो फिर उस महिला की हत्या की जाती है जिसका शिकार ग्राज बिहार में वाबी है। मैं ज्यादा नहीं कहना चाहता हूं। विहार विधान सभा की एक मामली कर्मचारी थी मर गयी, हत्या हुई है और सम्पूर्ण सी०बी०ग्राई० तथा दुनिया की ताकत लगी हुई है लेकिन वह बाबी के हत्यारे को पकड नहीं सकती क्योंकि उसकी हत्या कराने में पार्लियामेंट में, संसद में, विधान मंडलों में बैठे हुए मेरे जैसे ग्रन्य लोगों का हाथ रहता है। हम अपने यौन की तुष्टि के लिए, समभोग की तुष्टि के लिए अपने पद और प्रतिष्ठा के लिए लड़िक्यों का इस्तेमाल करते हैं। उसी तरह से राजस्थान का मामला है, वैसा ही मामला पुणिमा सिंह का मामला दिल्ली में आया तीन या पांच मंजिल से एस 0एस 0पी 0 की पत्नी कद कर मर जाती है। ग्राज तक हत्यारे को क्या पकड पाए हो वह कहां से निकलता है। चंकि महिलाओं का उपयोग पद के लिए, पैसे के लिए, प्रतिष्ठा के लिए स्रथोंपार्जन के लिए करना च हते हैं इसलि ग्रगर महिलाएं उसमें बाधक बनती !

(श्रं हकमदेव नारायण यादव)

मेरे मन के अनसार एक मशीन की तरह से नहीं नाचती हैं. ग्रगर ग्रथोंपार्जन में सहायक नहीं बनती हैं चाहे वह मेरी बेटी हो ग्रथवा पत्नी हो तो हम इतने निकम्मे, नीच ग्रौर कीट वन गये हैं ग्रौर हमारी मन्ष्यता इतनी नष्ट हो गयी है कि हम उस पत्नी और बेटी की हत्या करने से बाज नहीं आते और दुनिया पर ग्रारोप लगाते हैं। इसलिए जड को काटो समाज के ग्रंदर इस पंजीवादी व्यवस्था को नहीं काटोगे पुरूष प्रधान समाज को नहीं काटोगे और पद, प्रतिष्ठा के लिए जो महिलाग्रों का उपयोग किया जा रहा है इन सारी बातों पर विचार नहीं करोगे ग्रौर जब तक ग्रपने ऊपर विचार नहीं करोगे तब तक कुछ नहीं होगा । बलात्कार ग्रौर व्यभिचार ये जब्द डा० राम मनोहर लोहिया जी. हमारे गुरू ने बताये थे। महिलाग्रों के साथ एक तो बलात्कार होता है ग्रौर दूसरा व्यभिचार होता है। ग्रापको चुनना पड़ेगा कि बलात्कार ग्रीर व्यभिचार में कौन ग्रच्छा है। मेरी राय में बलात्कार से व्यभिचार ग्रच्छा हो सकता है। बलात्कार खराब है, जधन्य ग्रपराध है, इच्छा के विपरीत किसी के ऊपर हाथ उठाना सबसे बडा जघन्य ।ग्रपराध है। तो ग्राज जरूरी है कि सभी मान्यताग्रों को बदलें, सामाजिक व्यवस्था को बदलें विचार का वदल ग्रौर समाज बदलेगा, विचार बदलेंग, देश बदलेगा, व्यवस्था बदलेगी तो सब जड़ कटेगी। तो जड़ को काटो घटनाग्रों को गिनने से कोई बड़ा लाभ होने वाला नहीं है। इसलिए सरकार का काम है कि दोनों ब्राधार पर काम करे। एक सामाजिक विचार बदलने का और इसरा कानुत के जरिये कियम बनाने का । दोनों की मिलाकर समाज को बदले तभी

महिलाओं पर शोषण रुकेगा यही मेरे विचार हैं।

SHRIMATI ILA BHATTACHARYA (Tripura): (Spoke in Bengali).

SHRI DIPEN GHOSH (West Bengal): Sir, no translation is coming.

श्रीमती रोडा मिस्त्रि: श्रीमती ईला भटटाचार्य का नाम कैसे है, आप बताइये ?

MR. DEPUTY CHAIRMAN: I think the interpreter is not there. Let us wait for some time. (Interruptions). You may please take your seat. I think Mrs. Roda Mistry is unnecessarily getting exercised. There is no convention a rule that has been followed in this House not for one or two days or one or two years but for decades together. For decades, this has been the practice. You ask any Member, and the practice has been that one person from each party is called, and the Member whose name appears first in the list from the party, will be called. Whip has nothing to do in the matter. Unless the Member whose name appears first, surrenders his right to speak, we do not call the next person. Your name is last in the list from your party. Earlier, it was indicated to me that the hon. Members whose' names appear above your name from your party, are not going to speak. Later on, I came to know that Shrimati Krishna Kaul wanted to speak. I cannot stop her unless she agrees. Shri Ram-anand Yedav agreed. Therefore, I had to call her first. That is the rule; that is the convention. But if you want to speak and some ladies are interested to speak- I can allow you at the end, when the whole list is exhausted, partywise. That is the rule.

SHRIMATI RODA MISTRY: Where is the name of Mrs. fla Bhattacharya in the list?

MR. DEPUTY CHAIRMAN: 1 told you, whether the name is there or not, the party has got the right to give the name. I

think you are missing calling attention hours and, therefore, you are raising unnecessary objection. But don't cast aspersions; I am not doing anything against the rules.

I think we can wait for a few minutes; Bengali interpreter is coming, and then she can speak.

डा० भाई महाबीर : हम को भो एली किजिए।

श्री उपसमापित : मैं कह तो रहा हूं।
श्री शिव चन्द्र क्षा (बिहार) : यह
क्या व्यवस्था है? मैं यह जानना चाहता
हूं कि जब पालियामेंट की कार्यवाही
होती है, तो इंटरप्रेटर यहां पर क्यों नहीं
रहता है? वह लंच करने गया है या
चाय पीने गया है, क्या तब तक मेम्बर
नहीं बोलेगा, मैं यह जानना चाहता हूं?
ग्रापकी सारी व्यवस्था हाचपाच मालूम
होती है।

SHRI B. D. KHOBRAGADE: If the interpreter is not there, let us continue with it after lunch.

SOME HON. MEMBERS: We can carry on after lunch.

MR. DEPUTY CHAIRMAN: The debate will continue.

सदन की कार्यवाही दो बजे तक के लिए स्थगित को जाती है।

The House then adjourned for lunch at eight minutes past one of the clock.

The House reassembled after lunch at four minutes past two of the clock.

MR. DEPUTY CHAIRMAN in the Chair.

*SHRIMATI ILA BHATTACHARYA (Tripura): Mr. Deputy Chairman, Sir, I remember a saying of Mahatma Gandhi while discussing atrocities on women today. He said, "That country should be considered safe and civilized where women can freely move in the streets, even during night's He expected that India would reach that level of civilization

after independence. But today, after thirty-six years of independence, we are discussing about the ways how we can save our women from atrocities. It is really disgraceful. Still so far as I remember that during the monsoon session on the 14th July last year we discussed a similar calling attention motion.

Tht Hon. Minister today has made a statement regarding various remedial measures that the Government propose to take to reduce the number of dowry deaths and suicides committed by women. I do not find any difference between the Statement made on the 14th July last year and today's Statement. Hon. Members may compare both the statements. They will not find any difference. The Government have said in this Statement that State Governments, Union Territories and State Social Welfare Boards have been instructed to take certain measures to create public opinion against dowry deaths. It is also said in the Statement that Central Social Welfare Board has instructed various registered women organisations in the country to rouse the consciousness of people against this evil practice of dowry in our society. These women organisations have also been asked to create public opinion for the abolition dowry here

On the 14th and 15th July this year Central Social Welfare Board organised the eighteenth Conference of the Chairmen of State Social Welfare Boards. It was attended by the Honourable President, Shri Zail Singh and the Honourable Prime Minister, Shrimati Indira Gandhi. Both of them expressed thi₃ opinion there that serious atrocities were being committed on our women. They have admitted that mere legislations cannot solve this problem. Only strong public opinion can fight this evil. But who will create public opinion? public opinion can be created by those who are sympathetic to the cause of women. Such persons will organise meetings in towns and villages to create public opinion in favour of protecting the rights of women. Already, various political parties are working in this regard. But mere public opinion will not do unless provision is made for stringent the existing laws. Criminals punishments in can never be i brought to book without severe punishments in the present laws.

^{*}English translation of the original speech delivered in Bengali.

[Shrimati Jla Bhattacharya]

The Government was compelled to introduce Dowry Prohibition (Amendment) Bill in Parliament due to strong agitations launched by women organisations. That Bill was referred to Joint Committee of the Houses and that Committee submitted its Report in the month of August last year. Tht Committee made certain recommendations. I would like to know from the Hon. Minister why he has not taken steps to save our women from atrocities even after those recommendations Of the Joint Committee? I would like to kflow further from the Minister how nine women were burnt alive in the month of May in Delhi? Again, in the month of June, ten women were burnt alive in Delhi. These incidents took place despite the recommendations of the Joint Select Committee. I can give their names: Meera at Lajpat Nagar, Urmila at Shahdara and Iina at Karol Bagh etc. These names are mentioned in the Memorandum submitted by Dahej Virodhi Chetna Marich.

Various Women Organisations are already creating public opinion for the abolition of dowry. Other social organisations are doing the same thing. The Press is also playing its role in this regard. Editorials are being published for the abolition of dowry. Statesman has given the following figures of deaths by burning:

1979	r:		,	-	327
t980 .		.4		,	339
1981 .				(+)	450
1982	,	ř.	i i	(*)	465
1983		i.	ų.		192

Why so' many deaths are aking place? What steps are being taken to prevent such deaths? But, unfortunately, the police have dismissed five per cent of above cases as suicide cases. They have treated another five per cent of above cases as cases of accidents.

In this manner, during the past four and a half years, the burning cases have increased 53 percent. So the situation is very serious in the country. The Parliament must give serious thought to this problemi The Prime Minister is receiving honour abroad. But what is the real condition in our Country? We should be conscious of the realities here. So I demand that stringent punishements should be provided in our Laws. Mere pablk opinion will not help us.

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Our social system is primarily responsible for the plight of our women. Our society is based on exploitation. Both men and women are exploited in our society. But since our society is a male-dominated one. women are subject to more exploitation tftan men. It is also a fact that a certain section of our people have los; the values in life. They have lost all respect for women. They do not treat women as human beings. So our social system' mi:st change. But. in the present capitalistic system of society, all should make sincere efforts to fight the evils of dowry. In this direction the Government, all social organisations and citizens must work in towns and village*.

Our newspapers are read in foreign countries. They frequently report cases of dowry deaths. So these cases are a blot on the fair name of India. But we take pride, in the glory of our country. That glory is now at stake because of dowry deaths in such a large number.

I would like to know from the Hon. Minister why dowry deaths in Delhi, which took place in the months of May-June, could not be prevented, particularly after the Joint Committee Select submitted recommendations to the Government?

I appreciate that the Government may find some difficulty in apprehending those criminals who are working in private offices. But, some Policemen who are responsible for such crimes are working in Government Offices. What steps the Government have taken against them?

We take pride in the fact that ours is a socialist State. But socialism cannot be established iji the country through mere slogans. I must say that the Government is

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not implementing those principles which establish true socialism in the country.

I had the good fortune to visit a socialist country, namely, Bulgaria. I have seen two women cleaning roads at 12 in the night. A policeman was assisting them with water through a hose-pipe. When I saw tfwf picture. I remembered the harassment to our women stand in our country. So if we' really want to establish a Welfare State, we must implement those principles which exist in Socialist Countries.

Ii is true that all should make sincere efforts to create public opinion against dowry system. But mere public opinion will not do. We must plug the loopholes in the existing laws. I request the Government to bring forward strict laws to prevent cases of dowry deaths, rape and bigamy. I repeat that the Government must stop all forms of torture on women.

MR, DEPUTY CHAIRMAN: Now I will make one exception because a lady Member is involved.

SHRIMATI MARGARET ALVA (Karnataka): Mr. Deputy Chairman, there are few women to speak. I am not going into the discussion of the causes. (*Interruptions*)

श्री शिव चन्द्र झा: श्रापने श्रीमती रोडा मिस्त्रि को बोलने का मौका नहीं दिया . . . (श्यवधान)

SHRIMATI MARGARET ALVA: Mr. Jha, you get a chance every day.

े श्री शिव जन्द्र क्षः मेरा कहना यह है कि उनको ग्रापने क्यों नहीं बुलाया ?

श्री उपसभापित : मैं तो उनको बोलने के लिए मौका देने को तैयार हूं, लेकिन वे हैं कहां?

श्री शिव चन्द्र झाः वे लड़कर भाग गई हैं। यह क्या तरीका है? श्री उपसभापित : मैंने श्रापको बताया कि मैं उन्हें बोलने के लिए मौका देने को तैयार हूं, लेकिन वे यहां पर श्रभी हैं ही नहीं। चूंकि श्रभी पार्टियों का टर्न हो गया है, इसलिए उनको श्रव बुला रहा हूं।

श्री शिव चन्द्र झा: ग्रापने उनको बुलाया क्यों नहीं?

MR. DEPUTY CHAIRMAN: Now, when she is not present, what can I do?

श्री बी॰ सत्यनारायण रेड्डी : (ग्रन्ध-प्रदेश): श्रीमन्, इसमें मेरा नाम भी है, ग्राप भूल गये हैं (क्यवधान)

MR. DEPUTY CHAIRMAN: No, I am not making any discrimination: I told her before lunch: If you insist, I will make an exception, I will call you later on when the parties are over. Now oarties have spoken, therefore, I was to call her, but she is not present. What can I do? That shows her eagerness. (Interruptions)

SHRIMATI MARGARET ALVA: Sorry. For this confusion you may leave me out. I will not speak. I withdraw. (.Interruptions) Mr. Deputy Chairman, 1 will sit down if there is any objection. (Interruptions)

MR. DEPUTY CHAIRMAN: I will call from this group. I will call you, Mr. Khobragade. Please sit down. Mr. Kul-karni. (Interruptions) In the group of 'Others', I will call him. (Interruptions)

श्री शिव चन्द्र झा: ग्रापने कुछ कहा, ही नहीं ग्रापने उनको बुलाया ही नहीं . . (व्यवधान)

<mark>श्री उपसभापति :</mark> मैंने कहा है : ग्राप रिकार्ड देख लीजिये। Mrs_Roda Mistry has not come. What can I do? श्री शिव चन्द्र झा: ग्राप यह कहिये कि गलती हुई है . . (ड्याब्बान) ग्रापने उनको मौका नहीं दिया. इसलिए यह गड़बड़ी हुई है . . (ड्याब्धान)

SHRIMATI MARGARET ALVA: Sir, in the morning you said that if there is lime at the end, you will call me.

MR. DEPUTY CHAIRMAN: This is not correct. Now you are on the panel of Vice-Chairmen. Mrs. Roda Mistry was very angry. I would like to clarify. I was very much for it, if the House agreed, that we allow more than one Member from this party. The rule has been framed by the Rules Committee. But the leaders of parties did not agree that only five Members should be called. What can I do? (Interruption) It was not as a matter of right. Every party has got to offer one Member. If some Member surrenders that right, I can call the other. Mrs. Kaul was there. But I said, "If you insist, I will call you latter on when other Members from different parties have spoken". (Interruptions) Please do not say that it is a matter of right.

SHRIMATI MARGARET ALVA: Sir, as I said, I will withdraw if there is any objection.

SOME HON. MEMBERS: No.

SHRIMATI MARGARET ALVA: Sir, I just want to say that, what is happening, this question of dowery deaths and other atrocities on women is basically because of a social evil which exists, and that is rhe lower status which women enjoy today. These are only symptoms of a deeper malady which will have to be dealt with at different levels. This problem is getting from bad to worse, and I am glad that this Calling Attention has come before this House today. We worked on the Dowry (Amendment) Bill for about two years, and it is with the Government now, I think, for over six months. My first question would therefore be: When is trie" Dowry (Amendment) Bill going to be passed by

Parliament because I do not see it listed for this session as yet? And I would appeal to the Government at least to give an assurance that it would get sanction doting (his session of Parliament.

Besides this, there are a few other points which I would certainly like £0 make. There is now a proposal that certain other laws related to various aspects of evidence and also the Criminal Procedure Code and so on should be amended. But amending these Acts piecemeal is not going to solve the problem. We would fike a review of all these Acts once and for all. There is another piecemeal legislation about remarriage of widows or something. In every session some piecemeal legislation is there. I would like to know whether the Government would be prepared to review all these laws at one time and see that a comprehensive legislation for the protection of women is introduced.

Sir, there is also the question of presumption which one should really deal with. What is happening in all these dowry deaths another things is that there are no eye-wiinesse, and the existing laws do not permit registration of cases as murders because it all happens behind closed doors, and it is recorded as suicide. Therefore, there has been a suggestion from various organisations and from lawyers' forums also that the presumption of murder should be there. When death takes place of a bride under mysterious or suspicious circumstances within six years of marriage, there should be presumption of murder. Unless proved oherwise, it should be regarded as murder and then investigated. I would like to now from the hon. Minister what his reaction to this suggestion from various forums would be.

Another great need today is what we call 'homes for battered women'. What is happening today is, once a girl is married particularly in the Hindu society, she is nol taken back to her parent's home under any circumstances because i' considered to be a kind of humiliation if sh; is taken back from her in-laws home. liven when she is harassed and she knows

that she has to face all this, she goes through it until she is finally murdered or kills herself. Will the Governmenl think in terras of having homes of refuge for such women so that they may go there and at least have place where they can seek protection until something is done for them? These exist in many other countries. But here it has not yet received the attention of the Government. 1 would like to ask the hon. Minister whether something could be done in this regard.

Sir, one more technical point. I have been very often fighting with the Ministry on his, that the hostels, Government hos tels, for women have no provision for admitting a woman with children. Sometimes a young widow or a young destitute women who finds a job has nowhere to go, and the hostel will not permit her to enter the hostel with a child, even a small child under s x. T would ask the hon. Minister because most of them, come under the Home Ministry, whether they would be prepared to amend this rule and see that women in despair are allowed to stay in the Government hostels with their children.

There is only one more question. I am asking him, and that has not been touched upon. It is regularly that we read of f the unfortunate atrociates on women not only in police stations but in jails where they are kept under very difficult circumstances, in mental hospitals where they are admitted, even in student hostels for girls where these girls are misused for immoral purposes as well as in remand homes. These things do not come to light until somebody goes to these places and takes courage to write about them. And normally the officers involved, when the enquiry comes up, try to hush the matter and see that the people involved are transferred somewhere else, and nothing comes out. I would ask the hon. Minister specifically whether some kind of a cell would be set up by the Home Ministry to investigate into what happens when the lawkeeping authorities themselves get involved in these crimes.

Thank you very much.

SHRI B. D. KHOBRAGADE: Deputy Chairman, Sir. in recent there has been an alarming and enormous increase in the cases of rape and criminal assaults on women. I need not give many instances because hon. Members have quoted many instances. But such atrocities are not being perpetrated in rural areas on in other cities only, but in Delhi also, where this Government is sitting, such atrocities against women are taking place. will guote only one or two cases. In Indira Prastha College of Delhi University, two youths on motorcycles came just near the girls and tried to molest them. Nothing could be done against them. Then two were walking down a street in the Government colony of R. K. Puram and they were brushed against by a youth on cycle as he drove past them and one of the girls who was hit ii.ncrily shouted against him. There are other casis also. The common cases are that there are attempts to pinch, paw and molest women. So such cases are happening in Delhi itself. I would like to know from the hon. Minister, if in the Capital of India such instances are occurring, what steps is he going to take to stop such things?

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It has been said that such atrocities are perpetrated by the common man only That is not the case. Just now Mrs. Alva made the point that in police cus tody, in jails, rapes take place and the police officials are also responsible for it. In one case, in the famous Mathura's case

MR. DEPUTY CHAIRMAN; Please don't go into these details. These facts are known to everyone. Please put your points.

SHRI B. *D. KHOBRAGADE: In Mathura's case, two police officers raped her. In Baghpat, in Maya Tyagi's case, in broad daylight she was raped by 11 officials, and atrocities were perpetrated. I would like to know what has been done in the Baghpat case, in Maya Tyagi's case. Nobody has been convicted so far. In Mathura's case, there was one objection that she could not prove or the prosecution could not prove that the

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victim had submitted because of fear of death or hurt. The Law Commission has suggested that because of this judgment, the law should be changed now and in addition to fear of death and hurt, fear of injury other to body, mind, reputation or property should also be included. I do not know what has been done about this recommendation of the Law Commission. I think a Criminal Law Amendment Bill was introduced. I think it was referred to a Joint Committee and the Joint Committee has submitted its report.

MR. DEPUTY CHAIRMAN: That he has made clear in the Statement.

SHRI B. D. KHOBRAGADE: For the last two years that Bill has not been brought before the House. I would like to know from the hon. Minister whether this Bill would be brought before the House and passed and whether the recommendation of the Law Commission would be implemented. I would like to know these things.

MR. DEPUTY CHAIRMAN: The Minister, please.

भी रामर्थः भारद्वास (विहार) : उपसभापति महोदय, एक सवाल ।

श्रो उपसमापति : श्रव कोई सवाल नहीं रह गया है।

श्री रामचंद्र भारद्वाचाः श्राधाः सेर्लेड दे दोजिये।

श्री उपसभापति : नहीं श्रव हो गया ।

श्री रामचंद्र भारव्यक्षः संस्था सवाल है सुन लोजिये।

श्री उपसमारति : कई पूछने वाले इस तरह से ।

भी शिव चन्द्र झाः मुझे भी पूछना है। भी उपस्थापतिः भारद्वाज जो, नैं अप्रापसे हाथ जोड़ता हुं भाष मत पृष्ठिये।

SHRI P. VENKATASUBBAIAH: Mr. Deputy Chairman, I am highly thankful to the honourable Members who have participated in this Calling-Attention. Several suggestions have been made and several questions have been put on what action Government is proposing to take in order to control these crimes that are being perpetrated on women. Government is very much concerned about these atrocities on women. The Prime Minister time and again has been feeling that stringent action should be taken both on the administrative side as well as on the social side. In my statement 1 made an appeal that social organisations must be able to create an awareness in the country and mobilise public opinion against such atrocities. Several questions have been asked by Members, starting with Dr. Bhai Maha-vir. I would like to narrate the various steps that I have taken. If I have not covered any of the points raised by honourable Members, they may kindly point out the same and I will try to answer them also. In my statement I have said that administrative measures are being taken in order to make laws more stringent. As regards in Dowry Prohibition Act 1961, it was referred to a Joint Committee and the recommendations of the Joint Committee are being looked into by the Ministry of Education and Social Welfare. Some honourable Members have asked why there is delay in introducing in Parliament the Amendment Bill as re-* commended by the Joint Committee. 1 shall certainly convey the feelings of the honourable Members to the concerned Ministry. As far as I know, it is being scrutinised by the Law Ministry; the various suggestions and recommendations made by the Joint Committee are being scrutinised. I only want to point out that the Amendment Bill to be brought before Parliament should be, as far as possible, foolproof and we should not take any hasty step in the matter lest the entire effort should prove counter-productive. That is the anxiety of the Government — to see that the Dowry Prohibition Amendment Bill is made foolproof and made more stringent

Coming to the Amendment Bill on rape, I have given notice of introduction of

the Amendment Bill in Lok Sabha and it is coming soon and it will be discussed in both Houses of Parliament. The recommendations of the Joint Committee have been scrutinised by the Home Ministry and we are coming before both Houses of Parliament. Further, steps have been taken for a Bill for amendment of the Indian Penal Code, the Code of Criminal Procedure and the Indian Evidence Act to deal with cases of cruelty to women and dowry deaths, and the Bill is proposed to be introduced in Parliament in the current Session. The most important amendment that is being proposed by the Government is that we are making these offences cognizable and non-bailable. Even cruelty is also being defined as to include harassment on account of dowry. The offence will also be cognizable and non-bailable. These are the improvements that we are going to make so far as the Indian Penal Code, the Code of Criminal Procedure and the Indian Evidence Act are concerned.

Another point which the honourable Members have made is about dowry deaths not only in the city of Delhi but in various places in the country. We have taken cognizance of the feelings of the honourable Members and we have taken certain administrative steps so far as State Governments are concerned. The honourable House is aware of the limitation under which we work so far as State Governments are concerned. It is purely a State subject and we have to persuade the State Government's to fall in line with us and also to see that whatever sentiments have been expressed, suggestions made, are looked into very carefully and suitable administrative action is taken at the State level.

Sir, on 22-7-1980 instructions have been sent to all the State Governments and Union Territory Administrations and thorough investigation should be conducted in all cases of attempted suicide or death in suspicious circumstances of young married women during the first five years of their marriage. This period has been extended *on* 13-8-1982 to 10 years and such cases should be investigated by an officer not belonging the rank of a Deputy

Superintendent of Police and post mortem should be done by a team of two Doctors. Disposal of the dead body without post morlem should not be permitted except with 'No Objection Certificate' by the 1'olice and such certificate should not be issued unless the dead body has been scon by the parents or guardians or close, relatives from the bride's side of the family.

Allegations have been made that there has been police involverrient and misbe. haviour by police officers with women. About misbehaviour with women so police officers are concerned, the Home Secretary wrote to all the State Governments and Union Territory Administrations on the 14th March. 1980 bringing out clearly the legal position and advised them to ensure that the instructions issued are followed in letter and by the State Police. The Union Home Minister has also sent letters to the Chief Ministers of States Union Territories in July, 1980 reiterating the earlier suggestions contained in the Home Secretary's letter of the 14th March, 1980. He has further suggested that whenever any instance of alleged acts of offence committed against women by the comes to notice, prompt enquiry should be instituted and it should be completed within the shortest possible time to create a sense of confidence. prima facie case is established, not only criminal case should be launched against the accused police officer, but he should be straightway suspended. Further, while making enquiry if it is suspected that the accused police officers' presence in the area is likely to affect the enquiry, he should forthwith be transferred to a distant place. In certain cases evidence may .not sufficient to launch criminal case, but may be enough to start departmental proceedings. In such cases, departmental proceedings should be completed immediately and deterrent pu» nishment awarded to the accused.

We have advised the State Governments, we have persuaded them to do this and they are doing it. It is for them to act on these instructions.

Publicity should also be given to the steps taken by the Government in each

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case where enquiry is made against police Officers. Publicity should also be given whenever any incident highlighted in the press is found to be either baseless or hith ly exaggerated.

As a result of recommenda ions of the Supreme Court in a recent case it has been mentioned by my hon. friend Dr. Bhai Mahavir-it has been decided to monitor actions taken by the State Governments and the Union Territory Administrations in following the instructions issued in regard to registration and investigation of cases of unnatural deaths of married women. The State Governments and Union Territory Administrations have been requested to constitute district advisory committees having fair representation of women to assist investigation of cases involving crimes against women. Notwithstanding legislation or. the subject, strict enforcement of the laws and rules and regulations is not possible unless there is social awareness.

Delhi is attracting much attention because of a large number of dowry deaths and cases of harassment reported in the press. So far as Delhi is concerned, since it is under the administrative control of the Union Territory, we are taking certain steps. Delhi Administration has been instructed to take up the following dowry deaths, the police have set up a Special Cell from out their own strength. The Special Cell consists of one Deputy Commissioner of Police, two Inspectors and some of them consists of all cadres of police personnel. Sir, we are not satisfied with the present strength of the Anti-Dowry Cell.

DR. BHAI MAHAVIR: Sir, may I ask one thing? I quoted from the judgment nf Mr. Justice J. D. Kapu_r that whatever instructions are issued are not followed. For example, we are told that the case has to be investigated by at lenst an Assistant missioner of Police.

SHRI P. VENKATASUBBAIAH: Ves. that is being done.

DR. BI1AI MAHAVIR: No, Sir. The Judge says that in the cases referred to her Court, in none of those cases this has been done.

SHRI P. VENKATASUBBAIAH: If that is the case, I will certainly look into the matter

MR. DEPUTY CHAIRMAN: But he is referring to the judgement of the judges.

SHRI P. VENKATASUBBAIAH: Yes_r Sir: I am conscious of that. Whatever h*s been said by the Court, we will certainly try to implement it.

Sir. so far as the administrative mea-surejj that have been taken are concerned. I have been enumerating them and I have mentioned about the Anti-Dowry Cell. Instructions are being issued to the police officers to take serious notices of all cases of suicide or death in suspicious circumstances of young married women in the first ten year, of marriage and the cases are to be treated as special cases and the investigation is to be conducted by an officer not below the rank of a Dv. Superintendent of Police, that is. an Asstt. Commissioner of Police. Dr. Bhai Mahavir has said that this is not being implemented by the police department. We will certainly look into the matter and whenever or wherever there has been such a lapse, I may assure the House that appropriate action will be taken.

Another thing. Sir, I would like to mention. Reconciliation-cum-Guidance Bureau under the anti-dowry scheme has been set up by the Directorate of Social Welfare of the Delhi Administration to provide counselling and guidance services to nxanied women in distress and who are victims of their-in-laws on account of dowry. The Directorate has also launched publicity and propaganda through various media. Instructions for getting the post-mortem conducted by at least two doctors in dowry death cases have been issued. Moreover, doctors are required to issue the necessary certification and at station at the time of the recording of the dying declaration, Special Magistrates have also been detailed for recording the dving declaration in such cases. All women who are victims of offences are entitled to free legal aid, Sir, these are some of the steps that we have taken so far as the Union Territory of Delhi is concerned.

SHRI B. D. KHOBRAGADE: What about the Law Commission's recommendations and the Criminal Law Amendment?

SHRI P. VENKATASUBBAIAH: The recommendations of the Law Commission have been gone into by a Joint Select Committee and the recommendations made have been considered and some of the Members were also Members of that Committee.

Sir. another thing is about the strictures passed by the Additional District and Session Judge, Delhi, in his judgement pn 2-7-1983, in a case, FIR No. 609, under section 4, of the Dowry Prohibition Act, of the Police Station Ashok Vihar. While awarding death sentences, he has passed strictures against the investigating officer, a Sub-Inspector and the doctor of St. Stephen's Hospital for fabricating and forging the dying declaration of the victim. Departmental proceedings have been initiated against the Sub-Inspector and a notice is being sent by the Delh Administration to the Matron of the St. Stephen's Hospita] which is a private hospital for appropriate action against the doctor concerned. The same is being conveyed to the Medical Council of India for similar action. Sir, each case, whenever it is brought, to our notice, is being looked into very carefully. Sir a 1?ew days back I had a meeting with the Chief Executive Councillor of the Metropolitan Council. You might have seen a series of Press reports about the harassment of women not only in Delhi, but also in other States. But in Delhi this has become enormously menacing. So, we have had a meeting and the Chief Executive Councillor of the Metropolitan Council has already taken action with regard to stopping of eve-teasing. He has taken some administrative steps and eve-teasing has come down now. Also, Sir, we have 595 RS—9

taken the co-operation of the DTC and now, Sir, whenever there is some misbehaviour on the part of any passenger ID the bus, the bus driver can directly take the bus to the nearest police station. And the police has to take necessary action. Such people have been rewarded also We have also taken a meeting with the Police Commissioner and other concerned officers. We are taking all possible steps to see that this menace is averted and it is conlained as far as possible.

Sir, we have also recommended that there should be mohalia committees in order to know the circumstances leading to such sort of harassment of women. There are conflicting versions and some cases it is unfortunate that our public opinion is not so alert or responsive and some of these cases will not be able to be proved because of lack of evidence and hesitancy on the part of the people to come before the court to give evidence. There are some more factors but that should not deter us from going ahead. Sir, it is the duty of this Government, whether it is the Central Government or the State Government to go into all these matters. Of course, the hon. Member from Bengal has said that it is the primary duty of the Government to mobilise public opinion. I share the views of the hon. Member. But voluntary organisations also should feel their duty and should come to the aid of the Government and cooperate. Sir. i,n Delhi, I may say to the credit of some of the voluntary organi. satios. they are doing wonderfully well and they are cooperating with the "Government and are trying to mobolise public opinion. Sir, several seminars have been held by these voluntary organisations where officers belong to the administration have been invited and there has been an exclfeege of views. It is a constant exercise. As somebody said, men are dominant in society where women are at the receiving end. These factors have to be taken into account.

Sir, the disease of dowry is more widespread among some of the educated people than among the rural folk. These are social evils that have crept up. Shrimati Alva has made a suggestion. I will certainly look into it, and whatever is possible

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[Shri P. Venkatasubbaiah]

on the side of the administration, I can assure the hon. Member that will be done in this

MR. DEPUTY CHAIRMAN: Dr. Sid-dhu, now. (Interruptions)

DR. BHAI MAHAVIR: Just one basic point, about the assumption of innocence in such cases.

MR. DEPUTY CHAIRMAN: He has covererd it already.

DR. BHAI MAHAVIR: About the abolition of this...

MR. DEPUTY CHAIRMAN; He has already. replied to that. Please sit down.

DR. BHAI MAHAVIR: But if...

MR. DEPUTY CHAIRMAN: Don't record (Interruptions)

DR. BHAI MAHAVIR:*

MR. DEPUTY CHAIRMAN: Dr. Si-ddhu.

MOTION FOR EXTENSION OF TIME FOR PRESENTATION OT THE RE-PORT OF JOINT COMMITTEE OF THE HOUSES ON THE MENTAL HEALTH BILL, 1981.

DR. M. M. S. SIDDHU (Uttar Pradesh): Sir, I beg to move the following Motion:

"That the time appointed for presentation of the Report of the Joint Committee of the Houses on the Meatal Health Bill, 1981, be further extended up to the first day of the last week of the Hundred and Twenty Eighth Session of the Rajva Sabha."

The question was put and the motion was adopted.

♦Not Recorded.

REFERENCE TO THE REPORTED IN FILTRATION OF A LARGE NUMBER OF BANGLADESH NATIONALS IN-TO WEST BENGAL

Importance

DR. M. M. S: SIDDHU (Uttar Pradesh): Sir, with your permission I wish to bring to the notice of the Government a serious situation which is caused by the infiltration of persons of Bangladesh origin and the so-called Biharis in Bangladesh. They are infiltrating in 24-Parganas of West Bengal. It has been said earlier also in this House that there are two types of infiltrations: one through documents, through visa, and the other...(Interruption)

It has been calculated that about 25 per cent come with valid documents or Invalid documents, because the check posts havt not been able to verify whether all of them are valid documents. Nearly 20,000 per year disappear in Calcutta and its neighbouring suburbs. The police or the Home Department is unable to trace them. It is estimated that in about 10 years more than 3 or 4 lakh people have infiltrated in this way. They might be anti-social elements or might be anything. It has been reported in the Statesman of 25th July that there are two touts. One + of them is the resident of Basarhat. He is able to procure even ration cards for the persons who get into 24 Parganas in this way. A ration card is a document or evidence by which one can prove that he rs the resident of that area. Secondly* it is a matter of great regret that this is going on for such a long time and no effective action is taken. Like the foreigners' issue, it is another place, Bengal, where this problem is being created. This is a similar thing. I will not go into details. I refer only to newspaper reports. It is a signed article. So, it can be traced. I ask the Government to go into the root of this matter. Otherwise, a situation like Assam may be created. It is said that in certain villages more than 70 per cent of the persons do not belong to our country. Thank you, Sir.